

[Mr. Speaker]

because they can pinpoint something during the discussion or the demands, I will have no objection. Nothing should be raised here. I will call a meeting of the Business Advisory Committee and I appeal to the leaders of the parties to come. Normally, many of them are not coming. I would appeal to them to come and discuss all the aspects, what to discuss and when to discuss. I am sure, the Government will not oppose that. We need not take more time of the House in raising all these things here.

SHRI S. M. BANERJEE : May I make a submission ?

MR. SPEAKER : No please. Once I hear you, I will have to hear everybody else.

SHRI S. M. BANERJEE : I am not demanding any discussion.

MR. SPEAKER : No, no. I am appealing to you also to come to the meeting. I will hear you there.

SHRI S. M. BANERJEE : I just want to remind you that Home Minister has not made a statement on taking back the temporary employees ..

MR. SPEAKER : Order, order; nothing more now.

SHRI RANDHIR SINGH : The Agricultural Commission's Report is very important and that should be discussed.

MR. SPEAKER : That also will be considered in the Business Advisory Committee. You can also come on behalf of the Congress Party. Now, we go to next item

SHRI HEM BARUA (Mangaldai) : Prof. Samar Guha has tabled a motion demanding discussion on the urban development of Greater Calcutta and you promised that that discussion will be allowed.

MR. SPEAKER : I am glad you have raised it. I allowed that when West Bengal

was under the President's rule. I allowed a number of motions about U. P., West Bengal, Bihar and Punjab also. Of course, it is an important subject. I admit; I do not belittle it. But now, naturally, let it go to the Government, to the Assembly and all that. If we take it up now, I will be in trouble. (Interruptions) I am not going to reply to anything. The supplementary questions to the Speaker are becoming too many now.

SHRI M. N. REDDY (Nizamabad) : What about sending a Parliamentary Delegation to Telangana to make an on-the-spot study ? What happened to that ?

MR. SPEAKER : Now, we go to next item.

11.58 hrs.

CUSTOMS (AMENDMENT) BILL— CLAUSE— 2 *Contd*

MR. SPEAKER : We now take up further clause-by-clause consideration of the Bill. We are on clause 2.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I have to reply to the amendments moved.

Sir, the hon. Member, Shri Lobo Prabhu, has moved an amendment to clause 2 and he wants that instead of "any" the word "identifiable" should be used. As for as this particular article is concerned, it is with regard to imported goods. It does not apply to any goods manufactured, in India. Therefore, there would be no harassment to anybody who is dealing in the Indian goods and he is not to make any declaration. But only such goods which are of foreign-make or imported will be covered under this. This position is amply clarified. Even where goods are notified, it has been said that imported articles of this variety would be subject to confiscation. Therefore I hope, the doubt expressed by my hon. friend, Shri Lobo Prabhu, will be clarified from this.

12 hrs.

In his second amendment, which the hon. Member has moved with regard to section 11c, he desires that upto a market price of Rs. 1,000/- there should be no declaration and the goods should be allowed to be sold freely. Here our difficulty was this. It has also been complained by several hon. members that the pavement dwellers and many petty shopkeepers were dealing with imported articles and other things. It will be difficult to trace them if we accept this amendment. It will be gratifying to note that, after the promulgation of the Ordinance, goods worth Rs. 1.7 crores have been seized; whatever was being sold on pavements is not being sold now..

SHRI N. K. SOMANI (Nagaur) : This is incorrect.

SHRI P. C. SETHI : It is not possible to completely eliminate it, but certainly the move is in that direction. Therefore, it would not be possible for me to accept this amendment.

As far as his amendment with regard to deletion of sub-paragraph 3 is concerned, this sub-section is for taking a voucher for shifting the goods or giving intimation of the shifting of the godown from one place to another. This is also in respect of imported articles, as this voucher is not to be countersigned when the goods are moved from one place to another in day time. Even for imported articles, this voucher is necessary, otherwise, it will be difficult to arrest the person or seize the goods whenever they are in transit. That is why this paragraph is there. It is not to apply to indigenous articles. Therefore, the deletion of this paragraph would not be desirable.

As far as deletion of sub-paragraph 6 of 11 is concerned, I would like to say this. (*Interruptions*). The transport voucher has to be signed by the party itself. It is only when goods like bullion are transported after 8 P.M. the countersignature of the officer is necessary; otherwise, it is not necessary. The transport voucher has to be signed by the party itself so that, whenever they are caught, we know who are doing it. So, as

far as objection to this part is concerned, it has been met.

I now come to the amendment moved by Mr. Somani. He said that this limit of 50 kilometres should be applied to all parts of the country. As far as imported articles are concerned, it applies all over the country, including the Indo-Nepalese border. This limit of 50 kilometres is with regard to export or smuggling of silver alone. It was found that silver was being smuggled from the western coast in Bombay or in the eastern coast in Tamil Nadu. Therefore, it has been made applicable here. But I am prepared to accept his amendment to this extent that from 50 kilometres we will extend it to 100 kilometres. We have also taken powers to make use of this, if necessary, even with regard to the articles which are smuggled on the borders of other countries adjoining us; the powers have been taken to make use of this wherever we feel the necessity that this limit has also to be promulgated in the border areas adjoining other countries like Indo-Nepal or Indo-Pakistan border on the Rajasthan side or any other side. Therefore, as and when we feel the necessity, we will make use of the powers which have been taken under this.

SHRI N. K. SOMANI : What is going to happen to Delhi ? Traffic goes from Delhi in all directions. (*Interruptions*).

SHRI P. C. SETHI : Wherever smuggling takes place, we are trying to prohibit its movement so that the smugglers are not free to do it. That is why even sales worth Rs. 2,500 are permitted, but if anything more than that is sold, then he has to give verification of the person to whom he sold. Unless the payment is received by cheque, he has to give proof that he has sold to a genuine person.

SHRI N. K. SOMANI : Sir, the Minister has agreed to extend the limit . . .

SHRI P. C. SETHI : I there is any explanation required, I will give it later on. There is another amendment of hon. Member Shri Somani. As far as 50 kilometers is concerned, I am accepting his

[Shri P. C. Sethi]

amendment of 100 kilometers. Then, with regard to this question of 6 per cent shortage, as far as that is concerned, if silver wares or silver articles are there, on account of refining they lose certain weight. He has to declare not the silver articles or silver ware but he has to declare silver and therefore this question does not arise. But even then, even if it arises in genuine cases, there has been a provision to allow such shortages to the party if the party satisfies that this is a shortage which has arisen on account of this particular fact. Therefore, Sir, there is no need to amend this article. These are the only amendments which have been moved and I have explained the position with regard to these amendments and I have nothing more to say. I have already moved an official amendment which has been taken up. So, with this, I request the House to adopt the Bill.

SHRI LOBO PRABHU (Udipi) : The Minister has said that he is accepting the amendment of Mr. Somani. I am glad about it because it is Mr. Somani's amendment. But I am not glad because it is against the very policy of our party that this control should be extended. Now, the point is this. If you accept to increase the limit, I want to know whether you have got customs officers between 50 and 100 kilometres. It is no good having a barrier there which cannot be policed by your officers.

SHRI P. C. SETHI : We are taking powers to extend it to 100 kilometres. We have already started with a limit of 50 kilometres. Now we are taking these powers to extent it to 100 kilometres. The staff and other officers will have to be increased. Even mobile units will be provided. We are thinking of having helicopters and fast motor boats etc. to check these things.

SHRI LOBO PRABHU : You cannot take motor boats on the land.

SHRI P. C. SETHI : As far as the coastal part is concerned, the officers will have to be increased to check these things.

MR. SPEAKER : There is the Mini-

ster's amendment, amendment No. 23. I will put it to the vote of the House.

The question is :

Page 6,—

for lines 43 and 44, substitute—

"behalf to satisfy himself as to the identity of the purchaser or the transferee, as the case may be, and if after an inquiry made by a proper officer, it is found that the purchaser or the transferee, as the case may be, is not either readily traceable or is a fictitious person," (23)

The motion was adopted.

MR. SPEAKER : Are you accepting any other amendment ?

SHRI P. C. SETHI : There is an amendment to Clause 11H (c).

SHRI N. K. SOMANI : It is amendment No. 19.

DR. RANEN SEN (Barasat) : The Minister says that the limit will be 100 kilometres. Mr. Somani's amendment says, 50 kilometres. He is not accepting Mr. Somani's amendment as such.

Mr. SPEAKER : There must be some amendment. Either his, or some other amendment must be there.

SHRI P. C. SETHI : The amendment is :

Clause 2 - page 4, lines 18 and 26,
for "fifty" substitute "one hundred".

MR. SPEAKER : You can give it in writing.

SHRI N. K. SOMANI : I made an amendment even on the Floor of the House yesterday stating that the word "not exco-

ding fifty kilometres" should be substituted by "not exceeding hundred kilometres".

MR. SPEAKER : You should give or the Minister should give in writing. From oral speeches you make, what am I to put to the vote ? Speeches are made by Ministers or somebody else. How can you put the speech to vote ?

SHRI P. C. SETHI : I beg to move :

Page 4, lines 18 and 26,

for "fifty" substitute "one hundred"

MR. SPEAKER : The question is :

Page 4, lines 18 and 26,

for "fifty" substitute "one hundred"

The motion was adopted.

MR. SPEAKER : Now, I shall put the amendments of Shri Lobo Prabhu and Shri N. K. Somani to vote.

Amendments Nos. 4 to 11 and 19 to 22 were put and negatived.

MR. SPEAKER : The question is :

"That clause 2, as amended, stand part of the Bill".

The motion was adopted

Clause 2, as amended, was added to the Bill.

Clauses 3 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI : I beg to move :
"That the Bill, as amended, be passed"

MR. SPEAKER : Motion moved :

"That the Bill, as amended, be passed."

श्री शिवचन्द्र भा (मधु बनी) : अध्यक्ष महोदय, मैं इस विधेयक का विरोध करता हूँ। इसका मैंने इन्ट्रोडक्शन स्टेज पर भी विरोध किया था। वैसे इसके स्टेटमेंट ग्रॉफ ग्राबर्जेंट्स एण्ड रीजर्ज में कहा गया है कि स्मर्गलिंग को रोकने के लिए, चोरी का माल जो हिन्दुस्तान में लाते हैं या बाहर हिन्दुस्तान के माल को ले जाते हैं, उनको रोकने के लिये यह विधेयक है। लेकिन यदि आप इसकी लिखावट को देखें तो साफ हो जाएगा कि चोरी से माल लाने और ले जाना, स्मर्गल माल को लाने और यहां के माल को विदेशों में स्मर्गल करने का जो घन्था है, उसको कानूनी रूप इस विधेयक द्वारा दिया जा रहा। यदि मैं कहूँ कि स्मर्गलिंग को लीग-साइज किया जा रहा है तो यह भी कोई गलत बात नहीं होगी, कोई एग्जेंशन नहीं होगा। कैसे उसको कानूनी रूप दिया जा रहा है उसके बारे में दो तीन बातें मैं आपके सामने रखना चाहता हूँ। इसमें पहले तो यह कहा गया था कि पचास किलोमीटर तक। लेकिन अब इन्होंने इसको बढ़ाकर एक सौ किलोमीटर कर दिया है। आप समझ सकते हैं कि यह कितना बड़ा दायरा होता है। इतने बड़े दायरे में स्मर्गलिंग की अब छूट होगी। एक सौ किलोमीटर तक की छूट होगी।

दूसरी छूट को आप देखें। आप जानते ही हैं कि स्मर्गलिंग का कोई माल लाएगा तो उसको वह डाक बगनों में नहीं रखेगा, सरकट हाउस में नहीं रखेगा, मिनिस्टर की कोठी में ले जा कर नहीं रखेगा। मोटे तौर पर अपने घर में ही उसको वह रखेगा। यदि कोई भ्रफसर देखने के लिए आएगा तो वह कहेगा कि यह माल मेरे घर में है और यह मेरे परसनल यूज के लिए है। तब उस पर यह का न लागू नहीं होगा। यह भी एक बड़ी छूट है। परसनल यूज के लिए हो और रेजीडेंस में हो तो उसकी छूट इस में मिली हुई है। एक तो यह प्वाइंट सुल जाता है स्मर्गलिंग के लिए।

[श्री शिव चन्द्र भा.]

इसके बाद आप देखें कि यदि वह कह देता है कि उसके घर में नहीं है, परसनल यूज के लिए भी नहीं है, और यह कह देता है कि मुझ को गिफ्ट में मिली हैं, दान में मिली है, स्क-शेशन में उत्तराधिकार के रूप में मिली है तो भी उसको यह छूट प्राप्त होगी। यह भी एक बहुत बड़ा फाटक स्मगलिंग का खुल जाता है।

इन सब छूटों के बाद जब कानून लागू होने लगता है तो मन्त्री मन्मोदय ने उसकी सीमा इतनी ऊंची कर दी है कि स्मगलिंग के बहुत ज्यादा मौके मिल जाते हैं। तब यह लागू होगा जब स्मगलड गुड्ज की कीमत पचास हजार रुपये से अधिक होगी। पचास हजार रुपये तक की इस में छूट है। आप सोच सकते हैं कि पचास हजार रुपये की रकम कितनी बड़ी रकम होती है। हिन्दुस्तान और नेपाल की सीमा पर जो चीजें स्मगल होती हैं उनमें घड़ियां हैं, ट्रांजिस्टर हैं, चीनी हैं, कैरोसिन घायल है। पचास हजार का यह सब मात्र हो तो आप भ्रंदाजा लगा सकते हैं कितना ज्यादा माल हो सकता है। रकम कम करने की छूट भी सरकार तीन बार दे रही है।

अब आप देखें कि आप क्या कहते हैं। अफसर के पास बाकायदा वह फार्म में भर कर इतिला देगा कि ये सब चीजें मेरे पास हैं। अफसर जब इन्स्पेक्ट करने के लिए जायेगा और अगर वह यह पायेगा कि जितना हिसाब किताब उसने दिया है, वह ज्यादा है लेकिन वास्तव में सामान कम कीमत का है तो वह भ्रंदाई हजार तक फिर उसको छूट देगा। पन्द्रह हजार का वह हिसाब अगर देता है, लेकिन वास्तव में वह माल कम का है तो उसको भ्रंदाई हजार की छूट मिल जायेगा और भ्रंदाई हजार कस्टम्ज सेल्ज और ट्रांस्फर के रूप में उसको छोड़ दिया जाएगा। यह एक दिन के लिए है। दूसरे दिन यदि इन्स्पेक्टर फिर जाता है तो उसको फिर

भ्रंदाई हजार रुपये तक की छूट देने का उसको हक है। इसका मतलब यह हुआ कि एक के बाद दूसरी छूट आप देते जा रहे हैं और इससे स्मगलिंग करने के लिये, तस्कर व्यापार करने के लिये और भी ज्यादा मौका मिलता जाता है। इससे तो तस्कर व्यापार का क्षेत्र वृहद ही होता है।

आप जानते ही हैं कि हिन्दुस्तान में एक सौ करोड़ रुपये प्रति वर्ष के हिसाब से माल स्मगल किया जाता है। एक तिबारी कमेटी बनी थी। उसने इस स्मगलिंग की समस्या का अध्ययन करने के लिए एक स्टडी की थी। उसने कहा था कि एक सौ करोड़ रुपया प्रति-वर्ष के हिसाब से कस्टम्ज टैक्स का सरकार को नहीं आता है। स्मगलिंग को रोकने के लिए भारत सरकार 5 प्रतिशत खर्च करती है यानी एक परसेंट से कम खर्च करती है। जितना माल स्मगल हो कर आता है उसका केवल पांच प्रतिशत ही सरकार डिटेन्ट कर पाती है। यदि सरकार वास्तव में चाहती है कि स्मगलड गुड्ज भारत में न लाई जायें और यहां की गुड्ज बहर स्मगल न हों तो मैं जानना चाहता हूँ कि तिबारी कमेटी ने जो सुझाव दिये थे, उन पर धमल क्यों नहीं हुआ। आपके पास लांचिज होनी चाहिये थी, वीहिकल्ज होने चाहिये थे, आपको एफिशेंसी बढ़ानी चाहिये थी। मैं जानना चाहता हूँ कि इन सब के मुतालिक सरकार ने क्या कदम उठाये हैं?

मैं सुझाव देना चाहता हूँ कि पन्द्रह हजार की जो सीमा आप रखते हैं, उसको न रखकर आप पांच सौ रुपये तक की ही रखें। तभी छोटी छोटी स्मगलड गुड्ज जो हैं, चोरी छिपे लाई गई चीजें जो हैं, उनको आप पकड़ सकते हैं और बहुत दूर तक सरकार स्मगलिंग को रोक सकती है। सजा के रूप में कोई सफाई नहीं की गई है। औरिजनल बिल में भी यह

नहीं हैं। कल या परसों के भ्रष्टचारों में हमने पढ़ा था कि दिल्ली की एक कोर्ट ने एक पठान को स्मगलिंग करने के अपराध में एक साल की सख्त सजा दी थी। यदि सरकार वास्तव में चाहती है कि तस्कर व्यापार बन्द हो तो इसके लिए सख्त से सख्त सजा देने का इन्तजाम होना चाहिए।

यह जो तस्कर व्यापार चलता है इससे सरकार को पैसा भी नहीं आता है और सरकार भी घाटे में रहती है। तिवारी कमेटी ने जो इसके मुताल्लिक सिफारिशें की थीं उन पर सरकार ने कुछ कार्रवाई नहीं की। उसका नतीजा है कि सरकार को यह विधेयक लाना पड़ रहा है। मैं चाहता हूँ कि ये जो सब बातें हैं इनके लिए सरकार को धारो जांच करने के लिये एक कमेटी मुकर्रर करनी चाहिए जो तमाम बातों की, शुरू से लेकर आखिर तक जांच करे। अगर ऐसा किया गया तभी जाकर कुछ सफलता मिल सकती है।

उसमें एक और बड़ी बात भी है। सरकारी अधिकारी जो हैं, जो प्रशासन है इसको अधिक मुस्तैदी बरतनी चाहिये। साथ ही साथ जो भी कदम सरकार भ्रष्टाचार को रोकने के लिये और तस्कर व्यापार को रोकने के लिए उठा रही है और जो भी काम इस सम्बन्ध में सरकार कर रही है, उसको सफलता तभी प्राप्त हो सकती है जबकि जो भ्रष्टाचार है उनमें भी एक भावना पैदा हो कि हम इस तरह की चीजों को रोकें। इसके बारे में भी एक सख्युल्लर होना चाहिये। जो तस्कर व्यापार को रोकने वाले हैं वे भी भ्रष्ट हो जाते हैं तो कैसे इसको रोका जा सकता है। इसके बारे में भी आपको कुछ करना होगा।

जो कुछ मैंने कहा है यदि इसको किया जाएगा तभी इस सीमा शुल्क विधेयक का कुछ फलसब हो सकता है, बर्ना जिस रूप में अभी तस्कर व्यापार हो रहा है उसी रूप में यह

होता रहेगा। अगर ऐसा नहीं होता है तो मैं समझूंगा कि सरकार स्मगलिंग को बढ़ावा ही देने जा रही है, औपचारिक रूप से देने जा रही है, कानूनी रूप से देने जा रही है। उसका जेन और भी बृहद आप कर रहे हैं। जो हमारा उद्देश्य है। चूंकि वह इससे पूरा नहीं हो रहा है, इस वास्ते मैं इस विधेयक का पुरजोर विरोध करता हूँ और चाहता हूँ कि सरकार इसको अभी भी वापिस ले ले, अभी भी कोई देरी नहीं हुई है। सारे हिन्दुस्तान में इसको सख्युल्लेट करके वह विचार लोगों के जाने।

12.19 hrs.

DR. RANEN SEN : During the first reading stage, I had sounded some warning about some of the loopholes and some lacunae that were present in this amending Bill. It seems that in spite of the good intentions this Bill will not serve the purpose which it is supposed to serve. But I am not that sort of opposed to this Bill because in spite of these loopholes, there are certain things which Government could keep in mind in order to make this Bill successful to a great extent, namely that they should try to catch not only the small fry who are in the network of smugglers but also the big people who are running this racket.

It is often seen that not only some of the big officers- I do not say all the officers are bad are somehow or other directly or indirectly connected with the racket, but unfortunately certain people connected with the ruling party, who are luminaries of the party, are also somehow or other directly or indirectly connected with the big people who are running the racket. If this Bill to serve any purpose, the whole administration has to be streamlined. Secondly, a sense of moral values has to be created inside the country; for this the Government should show the way.

Therefore, the big people in the political field should refrain from keeping contacts with the people connected with big business operating this racket. It was evident during discussion that in the name of fighting control or doing away with controls, our esteemed friend, Shri Lobo

[Dr. Ranen Sen]

Prabhu, wanted to do away with controls he was saying that the big business wants to dispense with all this control. They want even this so called control that tries to stop smuggling to go.

I want to draw the attention of the Minister to this state of affairs. Encouragement should be given to honest officers so that they can catch the smugglers and lay their hands on the big people behind this racket. A proper atmosphere should be created in the country by Government for this purpose. I support the Bill.

श्री सीताराम केसरी (कटिहार) : अध्यक्ष महोदय, मैं कस्टम्ज़ (एमेंडमेंट) बिल का समर्थन करते हुए अपने कुछ विचार प्रकट करना चाहता हूँ।

मेरे दोस्त ने कहा है कि इस तरह के कानून बना कर स्मगलिंग को प्रोत्साहन दिया जाता है। मैं उन्हें बताना चाहता हूँ कि जब तक जनता किसी कानून को नहीं मानती है, जब तक जनता में उस के प्रति आस्था नहीं होती है, तब तक उस कानून का कोई महत्व नहीं होता है। किसी भी सामाजिक सुधार के लिए, या करप्शन को चूक करने के लिए, अगर कोई कानून बनता है और मेरे दोस्त उसका समर्थन नहीं करते हैं, बल्कि उसके खिलाफ अपनी आवाज बुलन्द करते हैं, तो देश पर उस का प्रभाव अच्छा नहीं पड़ता है।

मेरे दोस्त, श्री शिव चन्द्र भा, ने बड़े बड़े व्यापारियों द्वारा स्मगलिंग किये जाने पर रोक लगाने के लिए कहा है। मैं मानता हूँ कि उन पर नियंत्रण लगाने के लिए हर तरह की व्यवस्था होनी चाहिए। लेकिन हमें इस बात का भी ध्यान रखना चाहिये कि नेपाल और गोआ के माध्यम से बहुत बड़ी संख्या में छोटी छोटी चीजें इस देश में आती हैं और कलकत्ता जैसे नगरों के बाजारों में सस्ते दामों पर बिकती हैं। इस प्रकार हमारे देश में, हमारे नौजवानों और

छात्रों में, विदेशी चीजों के लिए एक क्रेज़ पैदा हो गया है। इस बात की आवश्यकता है कि इस देश के लोगों के विदेशी चीजों के प्रति इस मोह को दूर किया जाये। इस उद्देश्य की पूर्ति के लिए अगर इस कानून के पक्ष में माहौल और वातावरण नहीं बनाया जायेगा, तो उसको कैसे कार्यान्वित किया जा सकेगा। सामाजिक और आर्थिक सुधारों के लिए इस प्रकार के कानूनों का समर्थन किया जाना बहुत आवश्यक है।

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, प्रथम वाचन के समय मेरे भाषण को बीच में ही रोक दिया गया था। आज मैं अपने मुद्दों को पेश करना चाहता हूँ।

उस रोज मैं यह भ्रज कर रहा था कि नेपाल के साथ 1966 में जो मैमोरेंडम आफ अग्रीमेंटिंग हुआ था, उसके बारे में इम्पोर्ट कंट्रोल हेडबुक में उल्लेख तक नहीं है। मेरा पहला सुझाव यह है कि वर्तमान अनुच्छेद 176 में निम्न प्रकार परिवर्तन किया जाये :

"Imports and exports of goods from and to Nepal are allowed without import and export control restrictions provided they are either the produce or manufactures based principally on raw material of respective countries. However, synthetic fabrics worth upto Rs. 90 lakhs and stainless steel products worth upto Rs. 30 lakhs would be allowed to be imported into India free of duty every year in terms of the agreement of 18th November, 1968 but these goods would have to be stamped by the Customs Department or S. T. C."

असल में यह करार मुझे पसन्द नहीं है, लेकिन चूँकि सरकार यह करार कर चुकी है, इस लिये उसके दायरे में जो कुछ किया जा सकता है, उसको दृष्टि में रखते हुये मैं यह सुझाव दे रहा हूँ।

विदेशों के साथ भारत का जो निर्यात-व्यापार होता है, उससे हमें विदेशी मुद्रा मिलती है, जिसकी हमें निहायत आवश्यकता है। आप जानते हैं कि ग्रे कपड़े के निर्यात से हमें काफी विदेशी मुद्रा मिलती है, लेकिन अब वह ग्रे कपड़ा नेपाल के जरिये विदेशों में जा रहा है, जिसके कारण हमें विदेशी मुद्रा नहीं मिल रही है। मैं मन्त्री महोदय का ध्यान इस बात की तरफ दिलाना चाहता हूँ कि जनवरी, 1967 में हमारे यहाँ से 1,04,00,000 मीटर ग्रे कपड़ा नेपाल में निर्यात होता था, लेकिन नवम्बर, 1968 तक, यानी सत्रह-अठारह महीनों में, वह करीब करीब तीन गुने से भी ज्यादा हो गया, अर्थात् 3,55,00,000 मीटर हो गया। नेपाल में कोई ब्लिचिंग हाउस नहीं है। वे लोग ग्रे कपड़ा ले कर क्या करते हैं? मैं कहना चाहता हूँ कि वे इस कपड़े को अपने इस्तेमाल के लिए नहीं ले रहे हैं, बल्कि वे इसको विदेशों में बेचते हैं, जिसके परिणामस्वरूप हमें जो विदेशी मुद्रा मिलनी चाहिये, वह नहीं मिलती है। सरकार को इस बारे में भी विचार करना चाहिए।

सरकार ने इस विधेयक में चार स्थानों पर अपने हाथ में बहुत ज्यादा अधिकार ले लिये हैं, जिनका सम्बन्ध नियम बनाने से है। सेक्शन 11बी में सरकार ने यह अधिकार अपने हाथ में ले लिया है कि वह ऐसी चीजों की लिस्ट प्रकाशित करे, जिनके तस्कर व्यापार का खतरा है। मैंने सरकार को नेपाल के बारे में जो पत्र लिखा था, उसमें मैंने कई चीजों के नाम गिनाये थे, जिनकी पैदावार अब नेपाल में होगी—नेपाल के कच्चे माल के आधार पर नहीं, बल्कि विलायत से कच्चा माल ला कर वे लोग ये चीजें बनायेंगे। मैंने इस सम्बन्ध में पत्र-व्यवहार की जो किताब छापी है, जिसकी नकल मैंने आपको दी है, उसके पृष्ठ 68 पर जो चीजें बताई गई हैं, सरकार ने नोटिफिकेशन में भी करीब करीब उसी तरह की चीजें हैं।

क्या वजह है कि सरकार नेपाल की सीमा पर यह कानून लागू नहीं कर रही है? सरकार ने इस बारे में अपने हाथ में अधिकार ले लिया है, लेकिन हमको कैसे पता चलेगा कि उस अधिकार का ठीक इस्तेमाल होगा? सरकार ने सेक्शन 11 एच में 100 किलोमीटर की बात मान ली है। लेकिन जमीन की सीमा पर वह लागू होगा या नहीं, इस बात को सरकार ने अपने हाथ में रखा है। क्या मन्त्री महोदय यह स्पष्ट आश्वासन देंगे कि वह एक नया नोटिफिकेशन निकाल कर इस खंड को, प्राविजन को नेपाल की सीमा पर और दूसरी जमीन की सीमा पर, जिस को लैंड बार्डर कहते हैं, लागू करेंगे?

किन चीजों को छूट मिलनी चाहिए, यह तय करने का अधिकार भी सरकार ने अपने हाथ में रखा है। सरकार को इस बारे में कुछ तो वर्गीकरण बताना चाहिये था। मैं समझता हूँ कि इस प्रकार बहुत ज्यादा अधिकार अपने हाथ में लेना अच्छा नहीं है। मैं कोई कानूनी आपत्ति नहीं उठा रहा हूँ, बल्कि मैं प्रीबिय की दृष्टि से कह रहा हूँ। इस बारे में कुछ वर्गीकरण जरूर बताना चाहिए कि किन चीजों को छूट दी जायेगी और किन चीजों का समावेश किया जायेगा। इन सब बातों का खुलासा होना चाहिए।

सरकार ने वर्तमान कानून के तहत नेपाल के माल को केवल कस्टम इयूटी से छूट दी है, लेकिन विदेशों से आयी चीजों के बारे में जो इतिला देने की बात है, उसके सम्बन्ध में कोई छूट नहीं है। मैंने श्री मोरार जी देसाई को 17 मार्च को जो पत्र लिखा है, उसके बारे में मन्त्री महोदय कार्यवाही करें और फंसला करें। आज क्या होता है कि दूसरे देशों से जो माल लाया जाता है, उस पर नेपाल वाले एक मुहर लगा कर यह घोषित करते हैं कि वह नेपाली माल है। नेपाल से जो माल आता है, उस पर कोई

[श्री मधु लिमये]

प्रतिबन्ध या रोक नहीं है। या तो सरकार एस० टी० सी० की मार्फत वह माल मंगवाये और या उन पर कस्टम्ज डिपार्टमेंट की मुद्र लगवाये। लेकिन सरकार ऐसा नहीं कर रही है।

इसका नतीजा क्या होगा ? जिस उद्देश्य को लेकर आपने यह कानून बनाया है, वह बिल-कुल असफल हो जायेगा। जो तस्कर व्यापार करने वाले हैं, उनका यह कहना है कि हमने यह माल नेपाल से मंगवाया है, बस मामला यहीं खत्म हो जाता है।

इस विधेयक का दूसरा मकसद है—चांदी का जो निर्यात चल रहा है, उसको भी रोकना। अब मैं मन्त्री महोदय को जांच के लिए एक विषय दे रहा हूँ। मुझे पता चला है कि बंबई के बाजार में यह अफवाह फैली थी कि 23 दिसम्बर को आपका प्राइनेन्स आयेगा—इससे चांदी के दामों में उतार-चढ़ाव होने लगा, तब कुछ लोगों ने जिनको पता था कि प्राइनेन्स 3 जनवरी को आने वाला है, उन्होंने बहुत सस्ते में चांदी खरीदी और जब मंहगी हो गई और लोगों को ऐसा लगा कि प्राइनेन्स नहीं आ रहा है, तब बेच डाली। उसके बाद 3 जनवरी को यह प्राइनेन्स आया और इसका नतीजा यह हुआ कि दाम 38 रु० एक किलो के पीछे गिर गये। इसके बारे में इकानामिक टाइम्स कहता है—

"The sharp fall in silver and the rise in gold prices are a direct result of the ordinance."

तो क्या आप इस बात की जांच करेंगे कि प्राइनेन्स 3 तारीख को आ रहा है, इस गुप्त बात का कुछ लोगों को कैसे पता चला और जिस को लेकर चांदी में उन्होंने जो व्यवहार किया, उससे लाखों रुपये इन लोगों ने कमाये ? बजट के बारे में कोई चीज गुप्त नहीं रहती, प्राइ-

नेन्स निकलता है, वह गुप्त नहीं रहता, मेरी समझ में नहीं आता कि सरकार को क्या हो गया है। इस सा 4 मैंने लन्दन इकानामिस्ट में पढ़ा था कि हाउस आफ कामन्स में भी बजट लीकेज का मामला आया था और सबूत न दिये जाने पर भी उन्होंने इस सवाल को एक विशेष कमेटी के पास भेजा है। इस समय मैं मन्त्री महोदय से प्रार्थना करता हूँ कि क्या इस तरह से तेजी-मन्दी को लेकर और प्राइनेन्स के निकलने की तारीख की जानकारी के आधार पर लाखों रुपये का व्यवहार हुआ है और कुछ लोगों ने मुनाफा कमाया है उसकी वे जांच करेंगे ? वह इसका अपने उत्तर में खुलासा करें।

अन्त में मैं यह कहना चाहता हूँ कि इस विधेयक के उद्देश्यों से मैं सश्रमत हूँ, लेकिन मुझे इस बात को लेकर घोर आपत्ति है कि सरकार ने इस कानून के अन्दर नियम बनाने के नाम पर, आयात-निर्यात को नियमित करने के नाम पर बहुत ज्यादा अधिकार अपने हाथ में ले लिये हैं। क्या सरकार इस सम्बन्ध में जो भी नियम उनको बनाने हैं, जल्द बना कर सदन के सामने लायेगी ताकि सदन को उनके ऊपर बहस करने का मौका मिले ?

SHRI P. C. SETHI : Sir, the hon. Member, Shri Shiva Chandra Jha, has raised a point about the limit. It is a limit of Rs. 15,000 and not Rs. 50,000. This limit of Rs. 15,000 is in respect of silver. Silver is a specified goods where we had come to the conclusion that silver is being smuggled through the western coast, and therefore, the limit was put on it. When silver is now smuggled out, it is smuggled out either in the form of bars or in the form of coins. The price of a bar is over Rs. 15,000. Therefore, we put in this restriction that if anybody is moving silver worth more than Rs. 15,000, he will have to give the details of the movement accompanied by a transport voucher. Therefore,

first of all, I would like to clarify that it is not Rs. 50,000, but it is Rs. 15,000.

The limit of Rs. 2,500 put on the sale of silver is for petty sales of silver which is not being smuggled out. It is either smuggled out in the form of bars or in the form of coins, and enough precautions have been taken with regard to that.

Secondly, the hon. Member also asked what has been done with regard to the Tiwari Committee's report. The other day also, I told the House that we have examined the Tiwari Committee's report. Out of a total of 210 recommendations in Part I, we had accepted in full 136 recommendations. In Part II, out of a total of 167, we have agreed in full to 114 recommendations. We have agreed, partially or with modifications, to 41 recommendations in Part I and 41 recommendations in Part II. Only about 30 recommendations in Part I and 12 in Part II have not been accepted.

श्री शिवचन्द्र झा : अध्यक्ष महोदय, तिहारी कमीशन की इन्डीपेन्डेंट ट्रिब्यूनल के मुतालिक जो सिफारिश है, क्या उसको मन्ज़ूर किया है ?

SHRI P. C. SETHI : I do not have all the details with me at the moment with regard to the detailed recommendations point by point. I have given the total number of recommendations which the Government have accepted and we are trying to implement them.

Shri Jha also asked about gifts. So far as gifts and goods for personal use are concerned, the freedom is given only to avoid harassment to genuine persons. They will not be required to declare such articles like a watch or other goods meant for personal use. But the moment they sell anything the provisions of the Act would come into play.

Dr. Ranen Sen made certain good suggestions. Nobody can dispute that the administration has to be streamlined, that moral virtues have to prevail and a consciousness has to be created. To the best of our capacity, we would try to inculcate these things in the officers and we would

certainly like to streamline the administration.

I am thankful to Shri Sitaram Keari for the support he gave to the Bill during the first reading and now. I am thankful to other hon. members also who have supported the Bill.

Mr. Limaye raised the question about Indo-Nepalese border. He has been raising it for some time now and I appreciate his anxiety that steps should be taken to check smuggling across this border also. Under the 1960 treaty, goods originating in either country would be freely exported from or imported into the other. One can interpret origination in a country to mean goods completely manufactured out of indigenous raw materials or goods manufactured out of imported raw materials. Mr. Limaye's contention is that this treaty applies only to goods manufactured out of indigenous raw materials completely. But a view has been taken that anything which is manufactured in India or Nepal, even if it is based on imported raw materials, can be imported or exported freely under this treaty. This has been examined. We were also anxious that if there is any undesirable smuggling going on along this border, it should be stopped. A team of our officers went to Nepal and it was agreed that with regard to fabrics and stainless steel articles, imports will be restricted to the extent of the quantum of these goods which were imported during 1967-68. The details are being worked out whether these goods which would be imported from Nepal should be accompanied by a transport voucher or whether that should be stamped, so that anything which comes over and above that can be checked. All these details will be worked out. Our relations with Nepal are very friendly and whatever we want to do in this respect, we want to do with their cooperation and assistance, not unilaterally. I would assure him that we would make all possible efforts to clarify all these points. His Majesty's Government are certainly prepared to cooperate with us and with their cooperation, I am sure we would be able to check smuggling, if there is any, on this border.

[Shri P. C. Sethi]

So far as the extension of the limit of 50 or 100 kms is concerned, we have promulgated it only for specified goods, i. e. silver. There is no such limit for other articles of foreign origin, even if they come from Nepal, if they are not manufactured in Nepal. For such articles, it applies to the whole of India, including the Indo Nepalese border. For the present, as far as smuggling of silver from India is concerned, it was found that it was being done only through the western coast. Therefore, the area of 50 kilometres, which the House has now very kindly increase to 100 kilometres, is with respect to silver and therefore we have promulgated it only in that area. If necessary arises to promulgate it even on the Indo-Nepalese border in respect of certain articles certainly we would not hesitate to do it.

श्री मधु लिमये : माफ कीजिए, मेरी बात आर समझे नहीं। मैंने व्यापार मन्त्री के सामने यह बात रखी थी कि नाइलान फैब्रिक जो कि जापान का बना हुमा होता है, उसके ऊपर मोहर लगती है—मेड इन नेपाल। वह नेपाल में बनता ही नहीं है लेकिन उस पर लिखा होता है—मेड इन नेपाल। आप किसी भी एक्सपोर्ट से पूछिए तो वह बतायेगा कि इस बुनाई व गुणवत्ता का कपड़ा न तो हमारे देश में बनता है और न नेपाल में ही बन सकता है।

दूसरी बात यह कि स्काच विदेशों से आती है लेकिन वह मेड इन नेपाल हो जाती है। इसीलिए मैंने कहा कि लैंड बार्डर के बारे में आपको निर्णय करना पड़ेगा। संघ की बात तो भ्रम है। ट्रीटी में यही है कि ड्यूटी नहीं लगेगी। लेकिन ये दोनों चीजें तो अलग भ्रम हैं। इसके बारे में आप सोचिए।

SHRI P. C. SETHI : We will certainly go into this question. The question of Scotch Whisky was also raised by Shri Tenneti Viswanatham the other day. To-

day I have seen the bottle myself. The label in the centre says that it is made in Nepal. We would certainly examine that point and try to do our best.

श्री मधु लिमये : आपकी सेवा में कइदा मी भेज दूंगा, उसका कोट बना लीजियेगा।

श्री सीताराम केसरी : नेपाल स्काच लिखा होगा तो कोई नहीं खरीदेगा।

SHRI S. M. BANERJEE : Sir, if you will kindly permit me I shall lay a bottle of whisky on the Table of the House.

श्री मधु लिमये : चांदी के बारे में जांच करने के लिए कहा है। तेजी और मन्त्री को ले कर उसमें पैसा कमाया गया है।

SHRI P. C. SETHI : The hon. Member has raised a point about the fall in the prices of silver. It is true that this Bill came before the House in the month of December but on account of pressure of work the House could not pass it. When it was before the country those people dealing in silver knew about it. That is why we had to take the extreme steps of promulgating an ordinance. Naturally, the fall in the price of silver was on account of this ordinance. This is why we wanted to arrest smuggling.

श्री मधु लिमये : वह हम नहीं कर रहे हैं। मैं कह रहा था कि अध्यादेश 23 दिसम्बर को हुमा नहीं। उसके बाद 3 जनवरी तक तीस चढ़ाव—उत्तर वायलेंट फ्लक्नुएशन्स, होते रहे—कुछ लोगों को पता था कि तीन तारीख को होगा, तो तीन तारीख के बाद उसका राजमी नतीजा होगा कि चांदी के मूल्य में कमी आयेगी तो 23 दिसम्बर और तीन जनवरी के बीच में जितने ट्रान्जेक्शन्स हुए हैं उसमें जानकारी लोगों ने पैसा कमाया है। इस बात की जांच होनी चाहिए।

SHRI P. C. SETHI : If the hon. Member would give us some more information

we shall certainly go into it. But *prima facie* there does not appear to be any case.

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed".

The motion was adopted.

12.45 hrs.

DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : Sir, on behalf of Shri Raghuramaiah, I beg to move :

"That the Bill further to amend the Delhi Motor Vehicles Taxation Act, 1962, be taken into consideration."

I would like to take this opportunity to explain a few salient points of this Bill. The Delhi Administration proposed that the tax on motor vehicles may be increased by 25 per cent. It is considered necessary to raise additional revenue for distribution to the local bodies which find it difficult to allocate sufficient funds for the proper maintenance of roads or to meet the development expenditure on roads and bridges. The proposed increase will yield Rs. 30 lakhs per year, which will be spent on roads, bridges and maintenance of roads.

The second important feature of this Bill is that the rebate of 10 per cent, which was available to the present owners of vehicles who deposited the tax in a single annual instalment, is being withdrawn. This will also bring a revenue of Rs. 5 lakhs, which is included in the Rs. 30 lakhs.

The Delhi Administration decided in February 1968 that road tax on motor vehicles should be increased and the increased revenue should be spent on the mainten-

ance of roads in the Union Territory. It was already approved by the Lieutenant-Governor and the Metropolitan Council. The Chief Executive Councillor also pressed for this. That is why we are moving that the Bill may be taken into consideration.

MR. SPEAKER : The question is :

"That the Bill further to amend the Delhi Motor Vehicles Taxation Act, 1962, be taken into consideration."

The motion was adopted.

MR. SPEAKER : We will now take clause by clause consideration. I find that there are no amendments to clause 2. I will put it to vote.

SHRI S. M. BANERJEE (Kanpur): Sir, a feeling is sought to be created that this Bill is not controversial. I consulted my Delhi friends who have gone through this and they say that it is a taxation measure which should be opposed. They are not in favour of this Bill and there is no unanimity about it.

MR. SPEAKER : He can oppose it. Nobody prevents him from doing it. Now I will put clause 2 to the vote.

SHRI SHRI CHAND GOYAL (Chandigarh) : Does it mean that this Bill be passed without any discussion ?

MR. SPEAKER : No, not at all. There are number of amendments. I am only appealing to the hon. Members to help me by being brief. I cannot prevent them from speaking. Because there is no amendments, I am putting clause 2 to the vote. The question is :

"That clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.